GOVERNMENTOF INDIA MINISTRYOF FINANCE DEPARTMENTOF FINANCIALSERVICES

LOK SABHA UNSTARREDQUESTIONNO:**622** TO BE ANSWEREDON THE 20th JULY,2018/ASHADHA29, 1940 (SAKA)

QUESTION NPAs

622:

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Willthe Ministerof FINANCEbe pleased to state:

- (a) whether the Government has taken serious note on the increasing trends of Non PerformingAssets (NPAs) in Public Sector Banks (PSBs) and if so, the total amount of NPAs during the last four years, bank and amount-wise;
- (b) whether the Governmenthas devised a standard method to ascertain the exact volume and value of NPAs and if so, the details thereof along with the stringent measures taker to recover the loan amount from the NPAs and wilfuld efaulters and the result achieved so far durings aid period, Bank and amount-wise;
- (c) the number and details of the borrowerswhere NPAs is Rs. 100 crore or more, bankwise;
- (d) whether any Committee has been set up to examine the matter and if so, the details thereof;
- (e) whether the Government is considering to provide relief/opportunity to debtors that are willing to repay the loans and if so, the details thereof; and
- (f) the new measures proposed by the Government/ReserveBank of India to contain the growingpercentage of NPAs?

ANSWER

To be answered by THE MINISTEROF STATEIN THE MINISTRYOF FINANCE (SHRI SHIV PRATAPSHUKLA)

(a): As per Reserve Bank of India (RBI) data on global operations, bank-wise Gross Nonperforming Assets (GNPAs) of Public Sector Banks (PSBs) as on 31.3.2015, 31.3.2016 31.3.2017 and 31.3.2018, are at Annexure.

(b): RBI has issued Prudential norms on Income Recognition, Asset Classification and Provisioningpertainingto Advances, which provide for classification of loans as NPAs. For

addressing the NPA issue, RBI has put in place several measures, prudentialinstruction and guidelines for enabling income recognition, consistent and objective identification of assets across the banks and provisioning there against. As per RBI instructions, Banks have established appropriate internal systems (including technology enabled processes) for proper and timely identification of NPAs. Banks undertakevarious types of audit such as StatutoryAudit, Risk Based Internal Audit (RBIA), Concurrent audit, Information Systems (IS) audit and Special Audits to ensure, *inter alia*, regulatory compliance of the Prudentia norms on Income Recognition, Asset Classification and Provisioning pertaining to Advances. In addition, RBI's inspection highlights any divergences in asset classification and provisioning as assessed by the RBI *vis-à-vis* audited financial statements of banks.

To recover value from NPAs of banks, the Insolvency and BankruptcyCode, 2016 (IBC) has been enacted for time-bound resolution of stressed assets. Further, the Banking RegulationAct, 1949 has been amended to provide for authorisation by the Governmentto RBI, for issuing directions to banks to initiate the insolvency resolution process under the Code. Under the provisions of this amending legislation, as per RBI's directions, cases have been filed under IBC in the NationalCompanyLaw Tribunal(NCLT) in respect of 39 large defaulters, amounting to about Rs. 2.69 lakh crore funded exposure. The Securitisation Reconstruction of Financial Assets and Enforcement of SecurityIntere**G** (SARFAESI) Act has been amended to make it more effective. Further, six new Debts Recovery Tribunal have been established to expedite recovery.

To deter default on the part of wilful defaulters and thereby incentivise recovery, as per RBI's instructions, wilful defaulters are not sanctioned any additional facilities by banks or financial institutions, their unit is debarred from floating new ventures for five years, and lenders may initiate criminal proceedings against them, wherever necessary. As per data reported by PSBs, as on 31.3.2018,2,323 FIRs have been registered against wilful defaulters 8,835 suits have been filed for recovery from them, and action has been initiated under the SARFAESI in respect of 7,300 cases of wilful defaulters. Further, SEBI Regulations have been amended to debar wilful defaulters and companies with wilful defaulters as promoters/directors from accessing capital markets to raise funds and IBC has been amended to debar wilful defaulters from participating in the insolvency resolution process. (c): RBI has informed that as per the provisions of section 45E of the Reserve Bank of

(c): RBI has informed that as per the provisions of section 45E of the Reserve Bank of India Act, 1934, RBI is prohibited from disclosing credit information, which shall be treated as confidential and not be published or otherwised is closed.

(d): Governmenthas not set up anycommitteein this regard.

(e): As per RBI instructions, banks are required to have a loan recovery policy, which may cover, *inter alia*, negotiated settlements of NPAs. As per inputs received from PSBs, all PSBs have One Time Settlement (OTS) schemes, in pursuance of their Board-approved policies which are typically oriented towards sectors such as agriculture, Micro Small and Medium Enterprises (MSMEs), weaker sections and education loans. As per PSB data for OTS/compromisein NPA accounts above Rs. 5 crore outstanding, Rs. 11, 148 crore were recovered through OTS/compromisein FY 2017-18.

RBI's Feb 2018 instructionsregarding revised frameworkfor resolution of stressed assets provides for a timebound resolution plan approved by the banks against the defaulting entities to initiate steps, including restructuring to cure the defaults. The new frameworl for restructuring is not applicable to the micro, small and medium enterprises (MSMEs) with loans of Rs. 25 crore or less.

Government and RBI have taken a number of measures to contain NPAs, as (f): mentionedin the replyto part (b). In addition, under the PSB Reforms Agenda announcec by the Government, PSBs have committed to clean and commercially prudent business throughStressed Asset ManagementVerticalsfor focussed recovery, rigorous due diligence and appraisal for sanction by scrutinising group balance sheets, at least 10% share in consortiumlending, ring-fencing of cash flows, initiating use of technology and analytics for comprehensive due diligence across data sources, building capacity for techno-economic valuation, clean and effective post-sanction follow-up on large-value accounts by tying up with Agencies for Specialised Monitoring, and strict segregation of pre- and post-sanctior roles for enhanced accountabilityFor enablinga clean credit system in future and deterrins economic offenders from evading the process of Indian law by remainingoutside Indian jurisdiction, Government has introduced the Fugitive Economic Offenders Bill, 2018 to provide for attachment and confiscation fugitive economic offender's property and has advised PSBs to obtain certified copy of the passport of the promoters/directorand other authorised signatories of companies availing loan facilities of more than Rs. 50 crore and to examineall NPA accounts exceeding Rs. 50 crore from the angle of possible fraud.

Annexur

Lok Sabha Unstarred Question no. 622, for 20.7.2018 Gross Non-PerformingAssets of Public Sector Banks

		Amountsin crore Rupees				
S. No.	Bank	Gross NPA				
		As on	As on	As on	As on	
		31.3.2015	31.3.2016	31.3.2017	31.3.201	
					8	
1	AllahabadBank	8,358	15,385	20,688	26,563	
2	AndhraBank	6,877	11,444	17,670	28,124	
3	Bank of Baroda	16,261	40,521	42,719	56,480	
4	Bank of India	22,807	49,879	52,045	62,328	

5	Bank of Maharashtra	6,402	10,386	17,189	18,433
6	CanaraBank	13,040	31,638	34,202	47,468
7	CentralBank of India	11,873	22,721	27,251	38,131
8	CorporationBank	7,107	14,544	17,045	22,213
9	Dena Bank	4,393	8,560	12,619	16,361
10	IDBI Bank Limited	12,685	24,875	44,753	55,588
11	Indian Bank	5,670	8,827	9,865	11,990
12	Indian Overseas Bank	14,922	30,049	35,098	38,180
13	OrientalBank of Commerce	7,666	14,702	22,859	26,134
14	Punjab& Sind Bank	3,082	4,229	6,298	7,802
15	Punjab NationalBank	25,695	55,818	55,370	86,620
16	SyndicateBank	6,442	13,832	17,609	25,759
17	UCO Bank	10,186	20,908	22,541	30,550
18	UnionBank of India	13,031	24,171	33,712	49,370
19	UnitedBank of India	6,553	9,471	10,952	16,552
20	VijayaBank	2,443	6,027	6,382	7,526
21	State Bank of India (SBI)	56,738	98,185	1,12,343	2,23,427
22	State Bank of Bikaner& Jaipur				Mergec
					in SBI
		2,945			
23	State Bank of Hyderabad	4,985	-	· · · ·	
24	State Bank of Mysore	2,136	-		
25	State Bank of Patiala	4,360		17,847	
26	State Bank of Travancore	2,357	3,200	8,817	
27	BhartiyaMahilaBank	0	1	55	
